

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.235
CP/23(AHM)2024

Proceedings under Section 241-242, 246 r.w 339, 221 & 222 of Co. Act, 2013

IN THE MATTER OF:

Union of India through Serious Fraud Investigation OfficeApplicant

V/s

Winsome Diamond and Jewellery Limited & Ors.Respondent

Order delivered on: 27/06/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Ankit Shah, Advocate

For the Respondents

ORDER
(Hybrid Mode)

Learned Counsel for the applicant, Mr. Ankit Shah, appeared through virtual and requested that this matter be listed on 05.07.2024, for a physical hearing.

We hereby direct the concerned investigating officer to also remain present on the next date of hearing in the matter.

Re-list for hearing on 05.07.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)